

Seventeenth Loksabha

>

Title: Regarding ban on wearing Hijab in educational institutions-laid.

DR. M.P. ABDUSSAMAD SAMADANI: Ban on the personal freedom for wearing Hijab. The objection raised against Hijab-wearing girls' dress by denying education to them in this pretext is highly condemnable. This move is against the principles of personal liberty and secularism enshrined in the constitution. It poses challenge to the norms of pluralism respected by all nations. It helps only to tarnish the image of our country.

It is very unfortunate that ban on wearing Hijab was started imposing by a government college. Then some other institutions followed. Now the disruptive forces are utilising the occasion for communal purposes and they are preventing Hijab wearing students from entering to their institutions disturbing the law and order situation.

It is well-known that wearing of Hijab belongs to the essential religious practices of girls who wear it. It is being practiced all over the world. Our constitution not only permits but ensures such rights of various sections of society including the minorities. Wearing dress in accordance with the faith is a constitutional right. And variations in the habits of food and dress actually represent our unity in diversity.

Therefore, I request the Government to intervene in this matter for ensuring the constitutional rights of students and to check the tendencies of violating them.